

**HIGH COURT OF JAMMU AND KASHMIR**  
**(Office of the Registrar General at Srinagar)**

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**NOTIFICATION**

No: 343

Dated: 30.09.2015

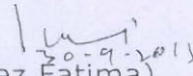
In continuation to Notification No. 293 dated 23.07.2015 whereby applications were invited from Civil Judges (Senior Division) for filling up three posts of District Judges by accelerated promotions through Limited Competitive Examination (Jump-up promotion), it is hereby notified for the information of all the concerned that the prescribed Syllabus for the said test is as under:

**"Paper-I & II:**

- (a) Constitution of India and Jammu and Kashmir.
- (b) Legal Maxims.
- (c) Jammu and Kashmir Arbitration and Conciliation, Act, Jammu and Kashmir Transfer of Property Act, 1977 (1920 A.D.), Jammu and Kashmir Houses and Shops Rent Control Act, 1966, Jammu and Kashmir Agrarian Reforms Act, 1976, Jammu and Kashmir Evacuees (Administration of Property) Act, 2006, Jammu and Kashmir Alienation of Land Act, 1996 (1938 A.D.) and Jammu and Kashmir Specific Relief Act, 1977 (1920 A.D.).
- (d) Law relating to Compensation under the Motor Vehicles Act, 1988.
- (e) Laws relating to Marriages, Divorce and Succession governing Hindus, Muslims, Christians and Budhists in the State of Jammu and Kashmir.
- (f) Jammu and Kashmir Code of Civil Procedure.
- (g) Laws relating to Guardianship, Succession Certificate, Probate and Letters of Administration in the State of Jammu and Kashmir.
- (h) Laws relating to Eviction of unauthorized occupants from public premises under the Acts in force in the State of Jammu and Kashmir.
- (i) Jammu and Kashmir Code of Criminal Procedure.
- (j) Ranbir Penal Code.
- (k) Jammu and Kashmir Probation of Offenders Act, 1966, Jammu and Kashmir Juvenile Justice (Care and Protection of Children) Act, 2013.
- (l) Jammu and Kashmir Evidence Act, (Svt.) 1977.
- (m) Penal Laws in force in the State relating to Arms, Enemies and Terrorist related activities.
- (n) Medical Jurisprudence.
- (o) Jammu and Kashmir Prevention of Corruption Act, 2006 and Narcotic Drugs and Psychotropic Substances Act."

The said test will be conducted within a period of one month and the date of the test will be notified separately in due course.

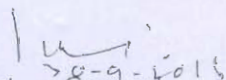
**By Order**

  
(Kaneez Fatima)  
Registrar General  
Dated: 30.09.2015

No: 15799-15024/08

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice,
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_,  
.....for information of His Lordship.
3. Concerned officers, for information.
4. Incharge NIC, High Court of J&K, for uploading the same on the High Court Website immediately.

  
Registrar General